

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.101
TP/3(AHM)2023 in CP of 69(HC)2013

Proceedings under Section 7 IBC

IN THE MATTER OF:

HDFC Bank Ltd

.....Applicant

V/s

Archit Organosys Ltd

.....Respondent

Order delivered on 05/03/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant

:Mr. Tarak Damani, Advocate

For the Respondent

:Mr. Mohit Gupta, Advocate

ORDER

Learned counsel for the applicant submitted that the matter has been settled between the parties for which a purshis has been filed today across the Bench. A letter of settlement has been annexed issued by the Applicant/HDFC Bank dated 04.03.2024, the same is taken on record.

Now, no cause of action survives in the matter qua default as on date.

In view of the above, the present petition filed under Section 7 of IBC, 2016 is dismissed being settled.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)